

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2206
ANSWERED ON:24.08.2012
FRAUDS BY FLYING SCHOOLS
Singh Shri Bhupendra ; Tirkey Shri Manohar

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has requested the Central Vigilance Commission (CVC) for further investigation into the alleged frauds committed by various flying schools across the country;
- (b) if so, the details thereof the present status;
- (c) whether the CVC has made any recommendations in this regard;
- (d) if so, the details thereof; and
- (e) the reaction of the Government thereto alongwith the action taken / proposed to be taken by the Government against guilty officials ?

Answer

MINISTER OF CIVIL AVIATION(SHRI AJIT SINGH)

(a) to (e): Based on the investigation report submitted by the Chief Vigilance Officer in the Directorate General of Civil Aviation regarding alleged irregularities in various flying schools, the CVC had directed this Ministry to fix responsibility of officials of DGCA and Airports Authority of India in the matter. The observations of the CVC in the matter was examined, it was decided to initiate disciplinary proceedings against the three officials alleged to have been involved. This Ministry had also sought permission from the CVC for further investigations in the matter. Thereafter, it has also been decided to re-examine the eligibility criteria for flying schools for availing the facility of payment of nominal rates for different charges in the context of requirement of flying schools for training purposes in the whole country.